

Civil Contempt Application No. 2391 of 1993 In Original Application No.1128 of 1993

Allahabad this the 20th day of July. 1999

H on ble Mr. S. Dayal, Member (A) Hon'ble Mr. S.K. Agrawal, Member (J)

Amrit Prakash, son of Jri Brijpal, resident of Village Mirap ur, P.O. Fatehpur, Ghat, Manauri, Allahabad. Applicant

BY Advocate shri sudhir Agrawal Ver sus

Sri S.C. Vohra, Air Commander, Air Officer Commanding, 24-Equipment Deptt.-Air Force Station, Manauri, Allahabad.

Opp. Party

By Advocate

ORDER (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

The contempt petition has been filed for wilful disobedience of the dorder dated 12.8.1993 passed in O.A. 1120/93 directing the respondents to give preference in appointment on the post of Anti Malariaskar as compared to new entrants as a matter of interim relief.

Learned counsel for the applicant has given the instance of one ori Kali Din who was appointed on the post of Seasonal Anti Malaria Laskar although he was junior to the applicant because he was employed on this post for the first time in the year 1991 while the applicant has ... pg.2/-

worked on the post of Seasonal Anti Malaria Laskar for three consecutive years since 1990.

Interim order was only for giving preference. There is nothing to show that the applicant as well as shri Kali Din were equal in all respects. Since this is the situation, no case of contempt is made out and no notice be issued to the respondents in this case.

The case is consigned to the record.

Member (J)

Member (A)

/M.M./